

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Criminal Appeal No(s). 489-490/2019

NAVEEN @ AJAY

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

IA No. 44020/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 44021/2019 - EXEMPTION FROM FILING O.T.)

WITH

T.P.(Cr1.) No. 506/2019 (XVI-A)

IA No. 165857/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 13-12-2019 These matters were called on for hearing today.

For Appellant(s)

Mr. Neeraj Shekhar, AOR  
Mr. Amartya Kanjilal, Adv.  
Mr. Rajat Mittal, AOR

For Respondent(s)

Mr. Manjesh Kumar Jha, Adv.  
Mr. Gopal Singh, AORUPON hearing the counsel the Court made the following  
O R D E RT.P.(Cr1.) No. 506/2019

Deleted.

Cr1.A. No.. 489-490/2019Last opportunity is granted to Ld. Counsel for the sole  
respondent for filing vakalatnama and counter affidavit  
within four weeks.

Original record in XEROX/SCANNED/DIGITALIZED has been received from the High Court.

Await original record from Trial Court. As per office report High Court has written a letter stating therein that certified copy of Trial Court record has been sent, however, according to Registry, certified copy of Trial Court record has not been found. Registry to inform the High Court about the correct status and do the needful.

List again on 20.3.2020.

ANIL LAXMAN PANSARE  
Registrar